

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/ 715 /A.

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Neiko Akami,
Registrar, Gauhati high Court,
Kohima Bench, Kohima

Dated Guwahati, 5th February, 2020.

Sub:- Earned leave.

Ref:- Your note dated 23.01.2020 and this Registry's letter No. HC.VII-21/2008/687/A dated Guwahati 3rd February, 2020.

Sir,

In partial modification to this Registry's earlier letter No. HC.VII-21/2008/687/A dated Guwahati 3rd February, 2020, I am directed to inform you that, the prayer of Smti Khesmeli Chishi, District & Sessions Judge, Zunheboto for earned leave for 45 (forty five) days w.e.f. 12.02.2020 to 27.03.2020 (suffixing 28.03.2020 & 29.03.2020), has been granted. Shri Khrulto Koso, Principal Judge, Family Court, Kohima has been allowed to hold additional charge of the Court and office of the District & Sessions Judge, Zunheboto during the absence of Smti. Chishi on leave.

Both the officers may be informed accordingly.

Yours faithfully,

sd -

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008/ 716 /A, dated 5.2.2020

Copy to:

- ✓ 1. The Systems Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)